

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH AT KOLKATA**

Original Application No. 148/2025/EZ

IN THE MATTER OF

Rakhini Mipi

.....

Applicant

versus

State of Arunachal Pradesh & Ors.

.....

Respondent(s)

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*(Signature)*  
Assistant Commissioner  
Itanagar Capital Complex  
Naharlagun

*(Signature)*  
Asst. Environmental Engineer  
Arunachal Pradesh  
State Pollution Control Board

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Original Application No. 148/2025/EZ

IN THE MATTER OF

Rakhini Mipi ..... Applicant

versus

State of Arunachal Pradesh & Ors. .... Respondent(s)

**Affidavit on behalf of Respondent No. 8 (Arunachal Pradesh State Pollution Control Board) in compliance of order date 22.08.2025**

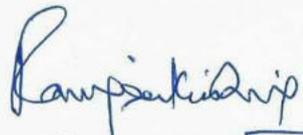
1. I, Shri Ranjeev Kimsing, Assistant Environmental Engineer, son of Shri P.K. Kimsing, aged about 45 years of Arunachal Pradesh State Pollution Control Board, and am duly authorized by competent authority to make this reply on behalf of Respondent No. 8, Arunachal Pradesh State Pollution Control Board, and hereby solemnly state and affirm as follows.
2. That, I have gone through the order dated 22.08.2025 passed by Hon'ble NGT, Eastern Zone bench, Kolkata and understood the contents therein. I have been duly authorized by the competent authority to swear this affidavit on behalf of Respondent No. 8 (Arunachal Pradesh State Pollution Control Board). Further, it is stated that I have gone through the relevant files and records.
3. The Arunachal Pradesh State Pollution Control Board has been made the Nodal Agency.
4. The Hon'ble National Green Tribunal, Eastern zone bench, Kolkata vide Order dated 22.08.2025 constituted a Committee comprising one member each of:
  - i. Ministry of Environment, Forest and Climate Change;
  - ii. The Principal Conservator of Forests and HoFF, Department of Environment, Forest and Climate Change, Govt. of Arunachal Pradesh; and
  - iii. Arunachal Pradesh State Pollution Control Board

*Assistant Commis. oner  
Itanagar Capital Complex  
Naharlagun*

*Ranjeev Kimsing*  
Asst. Environmental Engineer  
Arunachal Pradesh  
State Pollution Control Board

5. In pursuance of the direction of the Hon'ble NGT, APSPCB vide letter No. APSPCB/2/2025/1983-87 dated 29/09/2025 issued an Order constituting a Fact-Finding Committee comprising of following members:
1. Representative of Regional Officer, IRO, Shillong, Meghalaya.
  2. Shri Millo Tasser, CF (WP), Namsai, Namsai district.
  3. Shri R. Kimsing, A.E.E., A.P. State Pollution Control Board, Naharlagun
6. Subsequently, the MoEF&CC, Government of India, directed the Deputy Director General of Forests (C) vide No. FC-7/38/2025-FC dated 03/10/2025 to comply with the Order and be a member of the Committee. Accordingly, vide No.SO/GHY/OA/148/EZ/387-90 dated 06/10/2025, the DDGF (C) nominated Shri Pee Lee Ete, IFS, DIGF (Central), Regional Office, MoEFCC, Shillong, Meghalaya.
7. As per the order of the Hon'ble National Green Tribunal, the Committee shall visit the site and submit a Fact-Finding Report in the light of the allegations made in the Original Application. Subsequently, Arunachal Pradesh State Pollution Control Board issued a notice on 09.10.2025 for carrying out the site inspection of 2880 MW Dibang Multipurpose Project on 17.10.2025 for filing the report before the Hon'ble National Green Tribunal.
8. The Fact-Finding Committee conducted the site inspection of Dibang Multipurpose Project on 17.10.2025.
9. The Committee submitted the Fact Finding Report to the Nodal Agency i.e. Arunachal Pradesh State Pollution Control Board. The Report of the Committee is attached herewith as **Annexure-A**.
10. In compliance to the Fact Finding Report, Arunachal Pradesh State Pollution Control Board has initiated necessary action as follows:
- i. Directions issued to Stone crushers under Air (Prevention and control of Pollution) Act, 1981 for necessary compliance. **Annexure-B and C**.
  - ii. Notice issued to batching plant/ready mix concrete plant under Air (Prevention and control of Pollution) Act, 1981 and Water (Prevention and control of Pollution) Act, 1974 for necessary compliance. **Annexure-D and E**.

  
Assistant Commissioner  
Itanagar Capital Complex  
Naharlagun

  
(R. Kimsing, A.E.E.)  
Arunachal Pradesh State Pollution Control Board  
Asst. Environmental Engineer  
Arunachal Pradesh  
State Pollution Control Board

**VERIFICATION**

I, the Deponent above named, do hereby verified at Naharlagun on this ...<sup>24<sup>th</sup></sup>... day of October, 2025 that the contents of my reply affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

DEPONENT

(R . Kimsing, A.E.E.)

Arunachal Pradesh State Pollution Control Board

**Asst. Environmental Engineer  
Arunachal Pradesh  
State Pollution Control Board**

Sworn in before me:

**Assistant Commis. oner  
Itanagar Capital Complex  
Naharlagun**



## COMMITTEE REPORT

(In the matter of OA No. 148/2025/EZ Rakhini Mipi versus State of Arunachal Pradesh & Ors.)

**1. Introduction:** NHPC Limited is India's largest organization for hydropower development, with comprehensive capabilities encompassing the entire project lifecycle — from conceptualization to commissioning of hydroelectric projects. The company was conferred Navratna status in August 2024, reflecting its operational excellence and financial strength.

The 2880 MW Dibang Multipurpose Project, being implemented by NHPC Limited, is India's largest hydropower project. It is a hydropower-cum-flood moderation scheme located near village Munli in the Lower Dibang Valley District of Arunachal Pradesh. The Ministry of Power, vide letter dated 27 February 2023, conveyed investment approval for the implementation of the Project by NHPC Limited at an estimated cost of ₹31,876.39 crore (May 2021 price level). This includes a Government of India grant of ₹6,159.40 crore towards the flood moderation component and ₹556.15 crore for enabling infrastructure such as roads and bridges. The Project is scheduled to be completed within 108 months from the date of sanction by the Government of India.

The Project envisages the construction of a 278 m high concrete dam across the Dibang River, with a Full Reservoir Level (FRL) of 530.30 m and a net operating head of 222.50 m. The powerhouse, with an installed capacity of 2880 MW (comprising 12 units of 240 MW each), will generate an estimated 11,223 million units (MU) of energy at the bus bar during the 90% dependable year.

Water from the reservoir will be conveyed to the underground powerhouse through six horseshoe-shaped, concrete-lined headrace tunnels, each 9.0 m in diameter and 300 to 600 m in length. Each tunnel is designed to carry a discharge of 239.0 cubic metres per second (cumec). At the downstream end of each tunnel, a 7.5 m diameter steel-lined vertical pressure shaft, 184.8 m in height, has been provided to feed the turbines operating under an average net head of 222.5 m.

In addition to power generation, the reservoir will provide significant flood moderation benefits to downstream areas. During the monsoon period, the reservoir will be maintained 40.10 m below FRL, allowing it to absorb excess inflows and mitigate flood peaks. The backwater in the reservoir will extend up to 41 km along the Dibang River and its tributaries. This flood moderation function is expected to reduce erosion, prevent crop damage, and save substantial public expenditure on flood control measures. The project layout in sketch and well as in Google Map is placed at **Plate No. 1 & 2**.

**2. Background:** Original Application (O.A.) No. 148/2025/EZ was filed in the Hon'ble National Green Tribunal, Eastern Zone, Kolkata by Rakhini Mipi against State of Arunachal Pradesh & Ors. on 15.07.2025. NHPC Ltd. has been made respondent No. 10 in the OA. The OA has been filed with the prayer that a direction may be issued to the Respondent No. 10, NHPC Limited to ensure compliance of the approval granted as Stage 1 and final approval.

- The Tribunal vide Order dated 22.08.2025 constituted a Committee comprising one member each of: Ministry of Environment, Forest and Climate Change; The Principal Conservator of Forests and HoFF, Department of Environment, Forest and Climate Change, Govt. of Arunachal Pradesh; and Arunachal Pradesh State Pollution Control Board (APSPCB). The APSPCB has been made the Nodal Agency.
- Further, the Tribunal has directed that the said Committee shall visit the site and submit a Fact-Finding Report in the light of the allegations made in the Original Application.
- In pursuance of the direction of the Hon'ble NGT, APSPCB vide letter No. APSPCB/2/2025/1983-87 dated 29/09/2025 issued an Order constituting a Fact-Finding Committee comprising of following members:
  1. Representative of Regional Officer, IRO, Shillong, Meghalaya.
  2. Shri Millo Tasser, CF (WP), Namsai, Namsai district.
  3. Shri R. Kimsing, A.E.E., A.P. State Pollution Control Board, Naharlagun

Subsequently, the MoEF&CC, Government of India, directed the Deputy Director General of Forests (C) vide No. FC-7/38/2025-FC dated 03/10/2025 to comply with the Order and be a member of the Committee. Accordingly, vide No.SO/GHY/OA/148/EZ/387-90 dated 06/10/2025, the DDGF (C) nominated Shri Pee Lee Ete, IFS, DIGF (Central), Regional Office, MoEFCC, Shillong, Meghalaya.

Furthermore, the APSPCB issued a notice on 09.10.2025 for carrying out the site inspection of 2880 MW Dibang Multipurpose Project on 17.10.2025 for filing the report before the Hon'ble NGT.

Therefore, the above Fact-Finding Committee conducted the site inspection of Dibang Multipurpose Project on 17.10.2025. To understand and make objective observations and assessment of the nature and kinds of works as well as the veracity of allegations, the Committee visited as many locations/sites: *quarry areas, dumping sites, crushers, batching plants, labour colonies, STPs, Main Access Tunnel to Powerhouse, Adit to Diversion Tunnel inlet, Diversion tunnel outlet, bridge construction sites on right bank, road construction and bridge construction sites on left bank etc.*

### 3. Findings of Site Inspection:

Sl. No.	Allegation	Observations
1.	Non erection of Boundary Pillars around the diverted forest land.	<p>It was informed to the Committee by the field functionaries of the NHPC Ltd. and the DFO, Lower Dibang Valley Division that the work for boundary demarcation of diverted forest land and erection of RCC pillars has been entrusted by NHPC Ltd. to State Forest Department on deposit work basis, vide letter No. NH/DMP/Env/2023/68 dated 03.11.2023.</p> <p>Vide its letter No.FOR.10-44/Cons/2003/Vol-VII/4789-91 dated 7<sup>th</sup>November 2024, the Nodal Officer, FC communicated its permission for utilization of fund for execution of work/part work towards demarcation of diverted forest land by RCC pillars of 18000 rmt to the DFO, Dibang Forest Division.</p> <p>Accordingly, the DFO, Dibang Forest Division had commenced the work of erection of boundary pillars. The Committee visited the locations where the demarcation works are being done. In the first phase, demarcation works are being carried out in the quarry areas. So, erection of concrete pillars along the boundary of diverted forest land (quarry areas) is in progress, but as required, the serial number, forward and back bearing and distance from pillar to pillar are needed to be done.</p> <p><b>Photographs of the RCC pillars erected at site are placed at Plate 3-6.</b></p>
2.	Illegal tree felling by respondent No. 10 NHPC Ltd.	<p>The State Forest Department, Government of Arunachal Pradesh through the Nodal Officer, FC vide its letter No. FOR.10-44/Con/2003/Vol-VII/4051-53 dated 27<sup>th</sup>September, 2024 had communicated to the DFO, Dibang Division to request the User Agency to deposit the requisite amount for carrying out the tree extraction cost. The work for felling of trees and extraction of Project Affected Trees has been awarded by NHPC to State Forest Department on deposit work basis vide letter No.NH/DMP/Env/2024/65 dated 26.12.2024.</p> <p>Thereafter, vide its letter No.FOR.433/Cons/1986/Vol-III/Pt-II/2066-67 dated 30<sup>th</sup>June 2025, the Nodal Officer, FC communicated its permission for utilization of fund for extraction of timber against the diversion of forest land for construction of roads to the DFO, Dibang Forest Division.</p> <p>Accordingly, the DFO, Dibang Forest Division had commenced the work of tree extraction and the same is being undertaken in a phased-wise manner, starting with roads, facility areas, quarry areas, dumping sites etc.</p>

Sl. No.	Allegation	Observations
3.	<p>Dumping not done over the designated dumping sites as per Muck Disposal Plan. No retaining wall constructed. Muck is directly being dumped into riverbed area which is narrowing the river path.</p>	<p><b>Photos of the extraction of timber placed at Plate 6 (a, b, c &amp; d)</b></p> <p>During the site visit, it was observed that the muck generated from excavation activities from project components, tunnels, adits, road construction etc. is being disposed off at designated locations. Some quantity of muck is being reused as construction material, construction of coffer dam for bridge works and for creating construction facility areas.</p> <p>To control the spilling over of muck, protection structures such as crate walls, gabion walls etc. are being simultaneously erected. However, it has been suggested to the Implementing Agency that suitable concrete wall below the dumped muck, along with gabion/wire crates be provided before the muck is dumped to provide better stability to the protection structures, and once the dumping at a particular site is completed, the site needs to be suitably restored by providing various engineering and phyto-remedial measures, as proposed in the Muck Disposal Plan approved by MOEF&amp;CC, GoI, must also be carried out thereafter.</p> <p><b>Photographs placed at Plate No. 7-14.</b></p> <p>In respect of the construction of bridge, particularly, pier, the Project proponent/Implementing agency informed the Committee that the construction of a temporary cofferdam made from muck material is a technical necessity for initiating the bridge foundation works of the bridge piers located within the active river channel. As per the approved structural design, the bridge foundation is to be constructed up to Elevation (EL) 277. Considering the hydrological conditions of the river, the normal water level during the lean season is observed at EL 280.900, which increases to approximately EL 284.500 during the monsoon period, resulting in a water level variation of about 7.5 meters from the working level. To facilitate safe and dry working conditions for excavation and concrete activities below the water level, a cofferdam is necessary to be constructed around the pier location. The enclosed area inside the cofferdam is dewatered using controlled pumping, enabling safe and dry execution of bridge foundation and concrete activities.</p> <p>A simplified schematic representation of the bridge and cofferdam is placed at <b>Plate No 15 to Plate No 19</b> for clarity:</p> <p>The NHPC assured the Committee that upon completion of the foundation activities, the entire cofferdam will be completely dismantled and material removed, and the excavated muck material will be disposed of at the designated muck dumping site. After removal of muck, the cofferdam area will be restored to its original natural condition to ensure that no obstruction or alteration remains in the river flow path. Additionally, slope protection and stabilization</p>



Sl. No.	Allegation	Observations
		<p>measures where necessary will be carried out as per attached drawing at <b>Plate No 20. Photographs showing the construction of coffer dam along with Bridge foundation works are placed at Plate No. to Plate No 21-22.</b></p> <p>A 6 km road (PR 6) is being constructed on the right bank of Ashupani Nalla, which is a tributary of river Dibang. It has been alleged in the OA through photographs (OA Annexure A2 page No.25 to 28) that the debris and construction material has accumulated in riverbed area, which is narrowing the river path. However, during site inspection, narrowing of river path was not observed. Nevertheless, the terrain being steep is naturally prone to landslides/ slope failure. Retaining walls are being constructed along the hill side to check landslides due to road cutting.</p> <p>The User agency informed the Committee that the debris observed near the confluence of Ashupani nallah and Dibang river is due to construction of cofferdam and a platform for yet another bridge, being constructed on Ashupani Nalla, which is a part of construction activities, and that the debris shall be suitably taken care of after completion/erection of Bridge pier and platform.</p> <p>In the entire stretch of the road, 3 dumping sites have been designated. Gabion walls/ wire crates have been provided on the dumping sites to protect spillage of debris into the river course.</p> <p><b>Photographs placed at Plate 23-29.</b></p>
4.	No proper disposal of plastic, domestic sewage and solid waste.	<p>With respect to the allegation of no proper disposal of plastic, domestic sewage and solid waste, the Committee inspected the sanitary facilities constructed/installed in the labour camps and site offices.</p> <p>The Committee observed that to streamline the wastes collection and their processing to the point of disposal, colour coding of collecting/Waste Bins for different types of wastes has also been done. Wastes are collected and transported to the designated waste disposal area of the Department of Urban Development &amp; Housing, Roing, Lower Dibang Valley district.</p> <p>To treat the sewage generated at labour camps/ base camp of the contractors, Sewage Treatment Plants (STPs) of capacities 110 KLD and 50 KLD have also been installed by L&amp;T Ltd and GR Infra project Ltd., respectively. It was observed that the treated water is being used for sprinkling on roads to arrest dust emissions due to vehicular movement.</p> <p><b>Photographs placed at Plate 30-53.</b></p>
5.	Contamination of drainage watercourses and impact of land by	No such issue was observed. The contractors involved in construction works are getting the water testing of the potable water, river stretch at Upstream and Downstream of Diversion Tunnel, outlet of sedimentation tank, STP outlet etc. done through

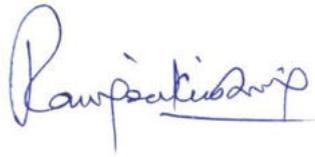
Sl. No.	Allegation	Observations
	improper disposition of construction and demolition waste.	recognised laboratory, periodically. Test results were observed to be within the permissible limits.
6.	Crusher plant operating in plan area without any precautionary measures, polluting the entire area, Mixture plants operate without any dust arrester, no wind breaking wall to prevent Air Pollution, Stone Crusher plants required to obtain consent from the Pollution board respectively	<p>To control air pollution, necessary precautionary measures like deployment of water sprinkling Tankers and installing dust arrester etc. have been undertaken.</p> <p>Ambient Air &amp; Noise, Water Quality Monitoring at different project locations is being carried out periodically from time to time.</p> <p><b>Photographs placed at Plate 54-61.</b></p> <p>However, inadequacy of other pollution control measures has been observed at the following units as below:</p> <p>I. M/s L &amp; T construction limited (stone crusher) at Dambuk</p> <ol style="list-style-type: none"> <li>1. Display board is not displayed at the entrance of the unit.</li> <li>2. Temporary wind breaking wall is provided along the periphery of unit which was observed damaged.</li> <li>3. Plantation not done around the periphery of the unit.</li> <li>4. Provision is not made for covering the raw material in unloading area into hopper.</li> <li>5. Primary Crushing/ Jaw Crusher area is not completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. Secondary crushing, screening, tertiary crushing and conveyor belts are not enclosed.</li> <li>6. Provision is not made for covering of stockpiles of aggregates of 5 mm size or less to ensure that same is not carried away (or whipped out) by wind.</li> <li>7. Vehicles carrying any kind of material during transportation of raw materials/finished products are not covered.</li> <li>8. Regular wetting of roads within the unit premises should be done to suppress dust within the premises to control dust emission re-suspension.</li> <li>9. <b>Photographs placed at Plate 62-63.</b></li> </ol> <p>II. M/s Dibang Power (Lot 4) consortium (Stone crusher), Aka Aya fan belt area, Dambuk</p> <ol style="list-style-type: none"> <li>1. Display board is not displayed at the entrance of the unit.</li> <li>2. Wind breaking wall is not provided along the periphery of unit.</li> <li>3. Plantation not done around the periphery of the unit.</li> <li>4. Provision is not made for covering the raw material in unloading area into hopper.</li> <li>5. Primary Crushing/ Jaw Crusher area is not completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. Secondary crushing,</li> </ol>

Sl. No.	Allegation	Observations
		<p>screening, tertiary crushing and conveyor belts are not enclosed.</p> <p>6. Provision is not made for covering of stockpiles of aggregates of 5 mm size or less to ensure that same is not carried away (or whipped out) by wind.</p> <p>7. Vehicles carrying any kind of material during transportation of raw materials/finished products are not covered.</p> <p>8. Regular wetting of roads within the unit premises should be done to suppress dust within the premises to control dust emission re-suspension.</p> <p>9. <b>Photograph placed at Plate 64.</b></p> <p>III. M/s M/s Dibang Power (Lot 4) consortium (batching plants) at Iluli downstream area, Punjabi camp, Munli village, Dambuk</p> <p>1. Two units were found established; for one unit, prior Consent to establish from Arunachal Pradesh State Pollution Control Board obtained; but no consent obtained for the other, though that unit was not operational.</p> <p>2. <b>Photograph placed at Plate 65.</b></p> <p>IV. M/s Drengo construction (Batching plant) at Mithun gate area, Dambuk</p> <p>1. Two units were found established; for one-unit, prior Consent to establish from Arunachal Pradesh State Pollution Control Board obtained; but no consent obtained for the other, though that unit was not operational.</p> <p>2. <b>Photograph placed at Plate 66.</b></p>

### Conclusion

1. The NHPC Ltd. and its concessionaires shall ensure that the protection walls, retaining walls, other engineering and phyto-remedial measures are inevitably as well as immediately provided or taken up to avoid any sort of spillage or dumping of muck into streams and/or the Dibang River, specifically, and that the Muck Disposal Plan is implemented in its entirety.
2. The State Forest Department, particularly, the Dibang Forest Division shall maintain a constant vigil of the activities and monitor that there are no violations of any kind as per the conditions stipulated in the Stage-I & Stage-II approval granted by the MoEF&CC, Government of India all through the construction phase.
3. The DFO, Dibang Forest Division to ensure that the timber extraction, including storage of extracted logs at timber depots, and subsequent auctioning of the logs/timber should be done as professionally and after following all the codal formalities.

4. Arunachal Pradesh State Pollution Control Board shall issue orders/directions under relevant Acts like Air (Prevention and control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 for necessary compliance by the stone crushers.
5. Arunachal Pradesh State Pollution Control Board shall issue orders/directions under relevant Acts like Air (Prevention and control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 for necessary compliance by the batching plant/ready mix concrete plant. Further, APSPCB shall ensure that these batching plant/ready mix concrete plants are operated with Consent to Establish and Consent to Operate from the Board.



Shri R. Kimsing, AEE(APSPCB)



Shri M. Tasser, CF (WP)



Shri Pee Lee Ete, IFS, DIGF (Central)



# Photographs

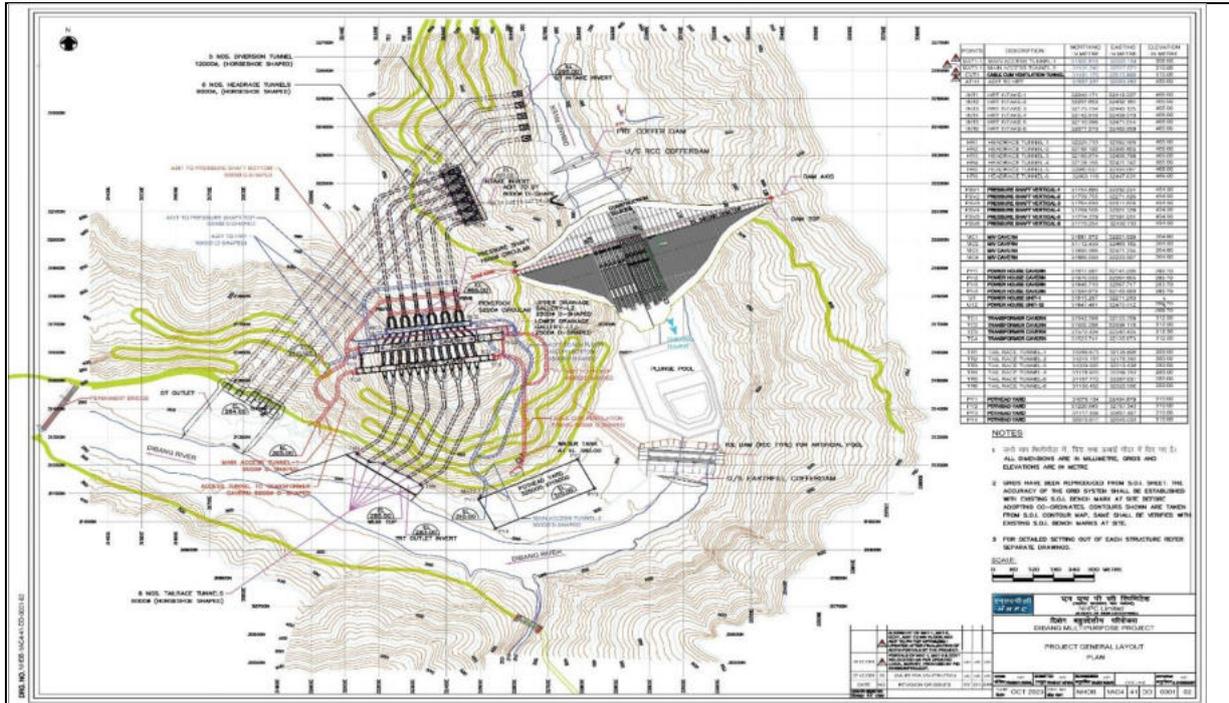


Plate No. 1 – Project Layout Sketch

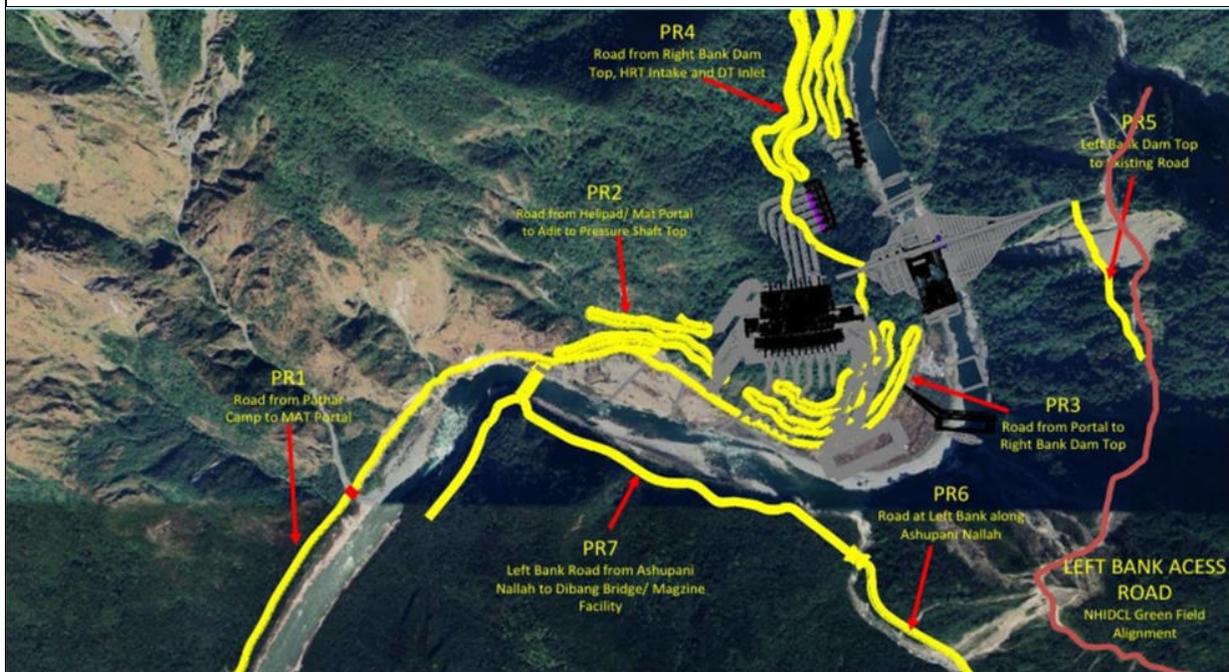


Plate No. 2– Project Layout Sketch in Google Map



**Plate No. 3 – RCC Boundary Pillar in Quarry Area**



**Plate No. 4– RCC Boundary Pillar in Quarry Area**



**Plate No. 5– RCC Boundary Pillar in Quarry Area**



**Plate No. 6– RCC Boundary Pillar in Quarry Area**



**Plate No. 6 (a, b, c) – The extraction of timber from the diverted sites**



**Plate No. 6 (d) – The extraction of timber from the diverted sites**



**Plate No. 7 – Toe Protection work in Muck Dumping Area**



**Plate No. 8– Toe Protection work in Muck Dumping Area**



**Plate No. 9– Toe Protection work in Muck Dumping Area**



**Plate No. 10– Toe Protection work in Muck Dumping Area**



**Plate No. 11– Toe Protection work in Muck Dumping Area**



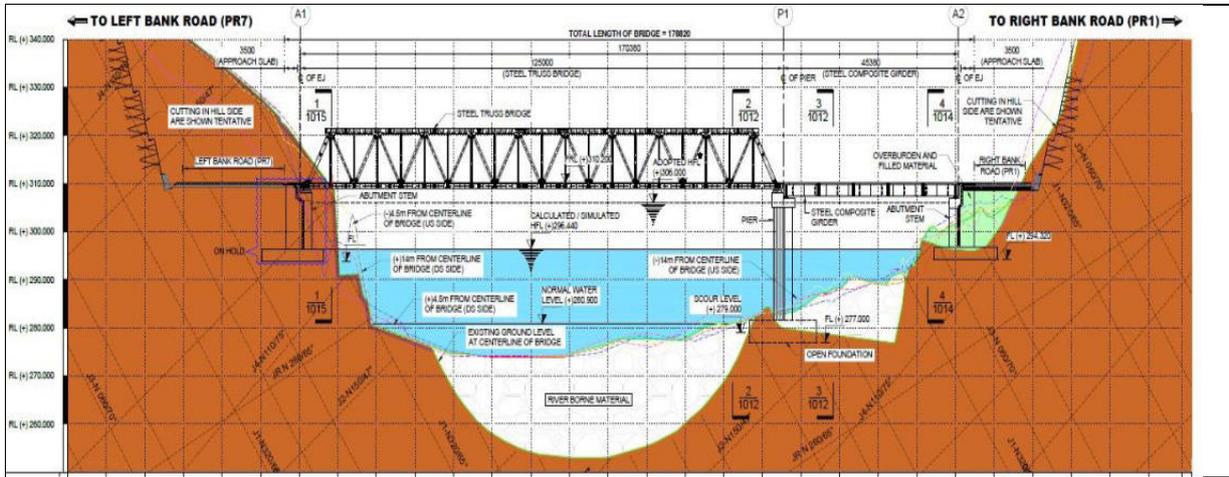
**Plate No. 12– Toe Protection work in Muck Dumping Area**



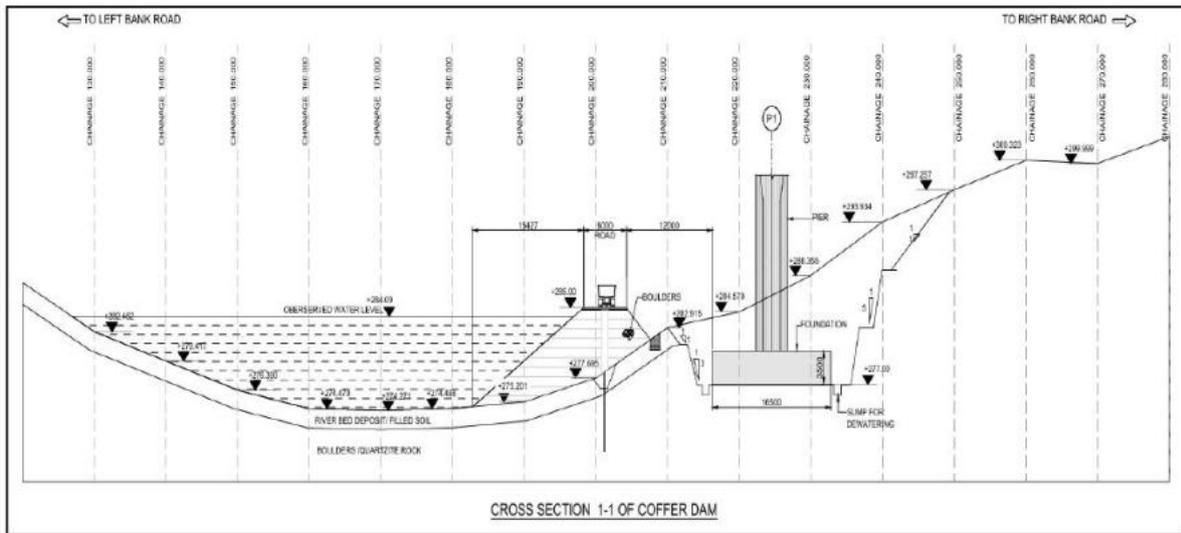
**Plate No. 13– Toe Protection work in Muck Dumping Area**



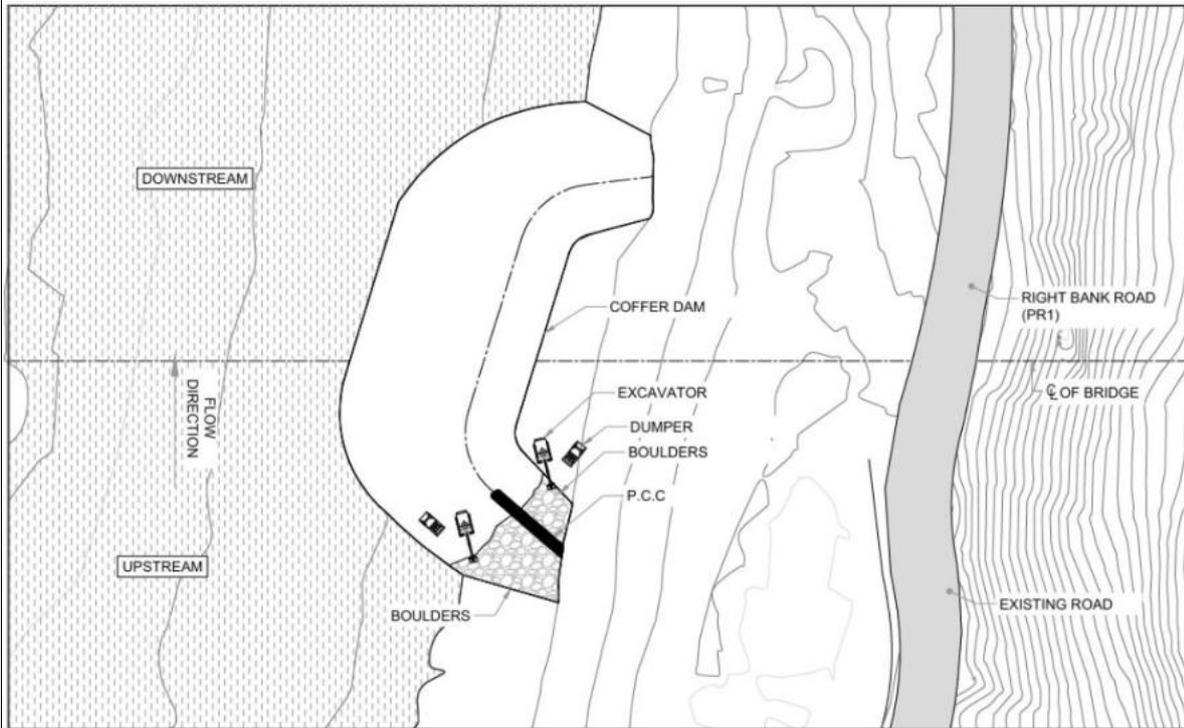
**Plate No. 14– Toe Protection work in Muck Dumping Area**



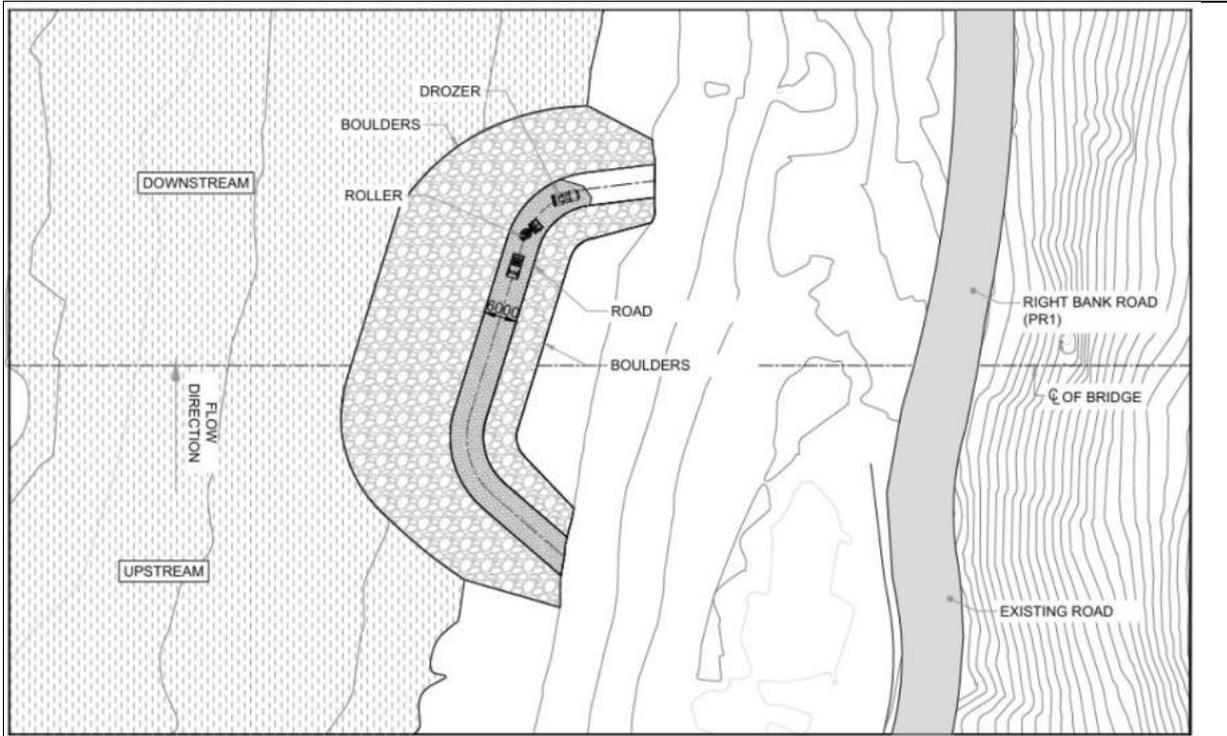
**Plate No 15 – Schematic Sketch of Dibang Bridge**



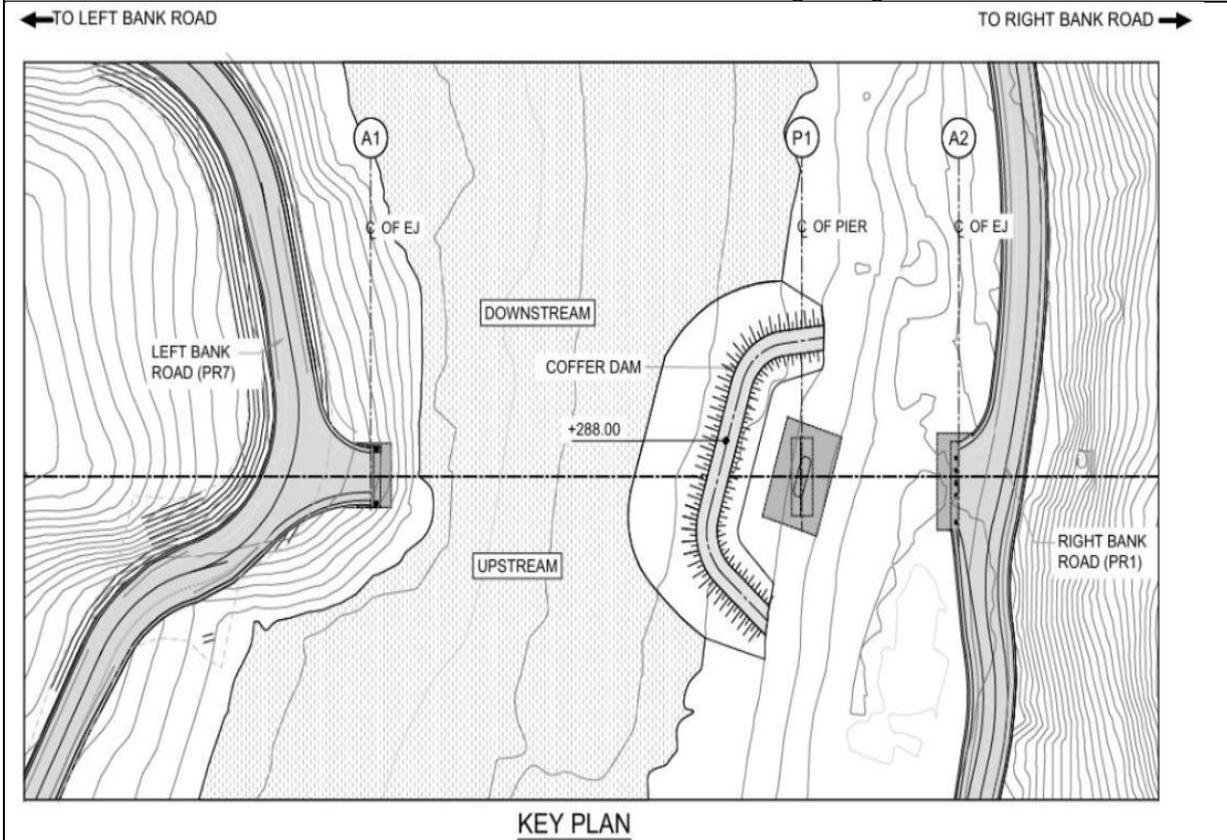
**Plate No 16– Schematic Sketch of Dibang Bridge Pier with Cofferdam**



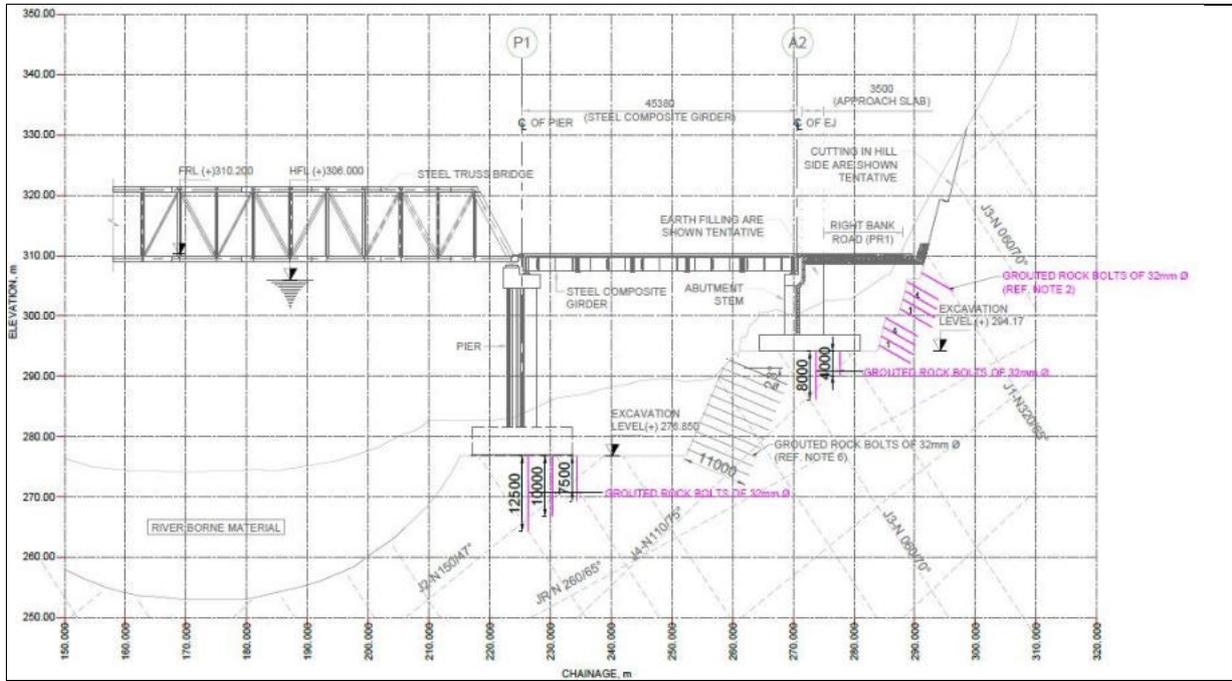
**Plate No 17 – Plan of Cofferdam for Dibang Bridge Pier**



**Plate No 18– Plan of Cofferdam for Dibang Bridge Pier**



**Plate No 19– Plan of Cofferdam for Dibang Bridge Pier**



**Plate No 20– Slope Protection and Stabilization measures at Dibang Bridge Pier after removal of cofferdam**



**Plate No. 21 – Photographs of Cofferd Dam Construction**



**Plate No. 22 Pier and Abutment Construction**



**Plate No. 23 – Retaining Wall on Project approach road**



**Plate No. 24– Retaining Gabion Wall on Project approach road**



**Plate No. 25– Toe Protection for Dumping Site**



**Plate No. 26– Toe Protection for Dumping Site**



**Plate No. 27– Toe Protection for Dumping Site**



**Plate No.28– Toe Protection for Dumping Site**



**Plate No.29 Slope Protection for Facility Area Construction**



**Plate No. 30 – Colour Coded Bins for Waste Management**



**Plate No. 31– Colour Coded Bins for Waste Management at Labour Camp**



**Plate No. 32– Colour Coded Bins for Waste Management at Labour Camp**



**Plate No. 33 – Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 34– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 35– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 36– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 37– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No.38– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



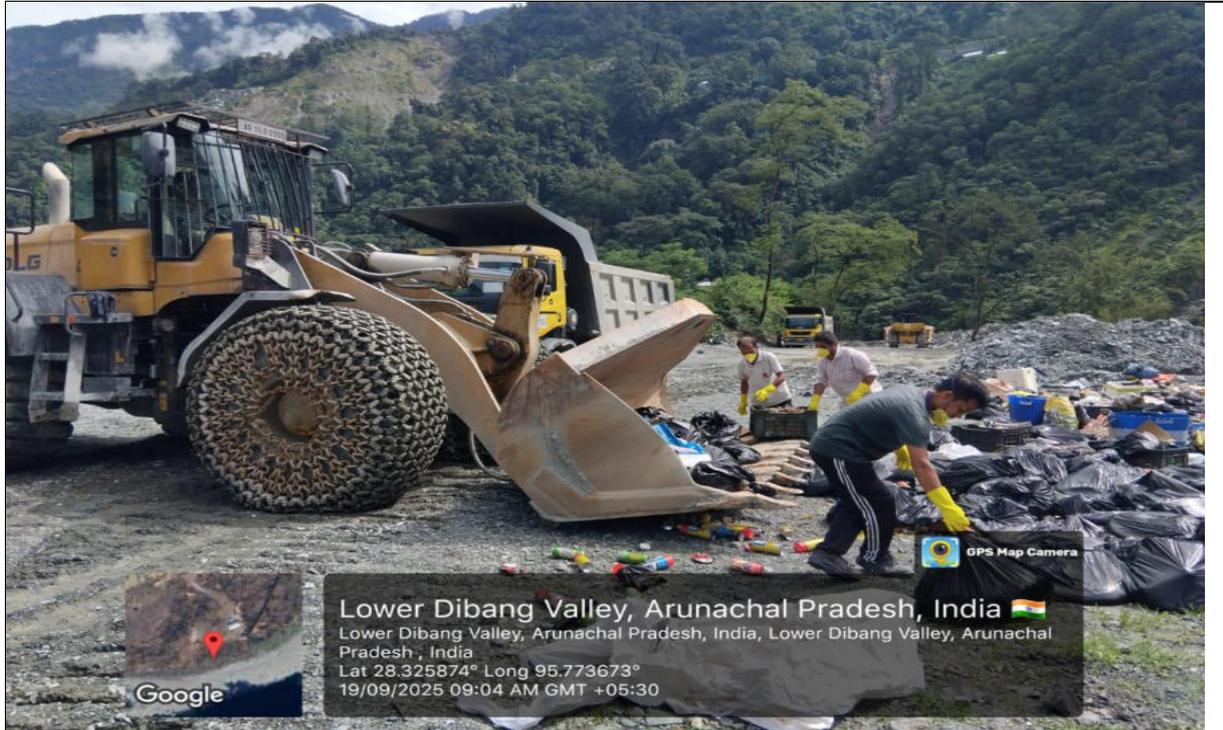
**Plate No.39– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 40– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 41– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 42– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 43– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 44– Waste Collection & Transportation through Department of Urban Development & Housing, Roing**



**Plate No. 45 – 110 KLD Sewage Treatment Plant at Site**



**Plate No. 46– 110 KLD Sewage Treatment Plant at Site**



**Plate No. 47– 50 KLD Sewage Treatment Plant at Site**



**Plate No.48– 50 KLD Sewage Treatment Plant at Site**



**Plate No.49 – Toilets installed at project Site/Labour Camp**



**Plate No. 50– Toilets installed at project Site/Labour Camp**



**Plate No. 51– Toilets installed at project Site office**



**Plate No. 52 – Sprinkling of Water for protection from Dust on road**



**Plate No. 53– Sprinkling of Water for protection from Dust on road**



**Plate No. 54– Dust arrestor / Water Sprinkler system in Crusher Plant**



**Plate No. 55– Dust arrestor / Water Sprinkler system in Crusher Plant**



**Plate No. 56–Water Sprinkling on Aggregate heap**



**Plate No.57 – Monitoring of Noise level at site**



**Plate No. 58– Monitoring of Noise level at site**



**Plate No. 59– Monitoring of Air Quality at site**



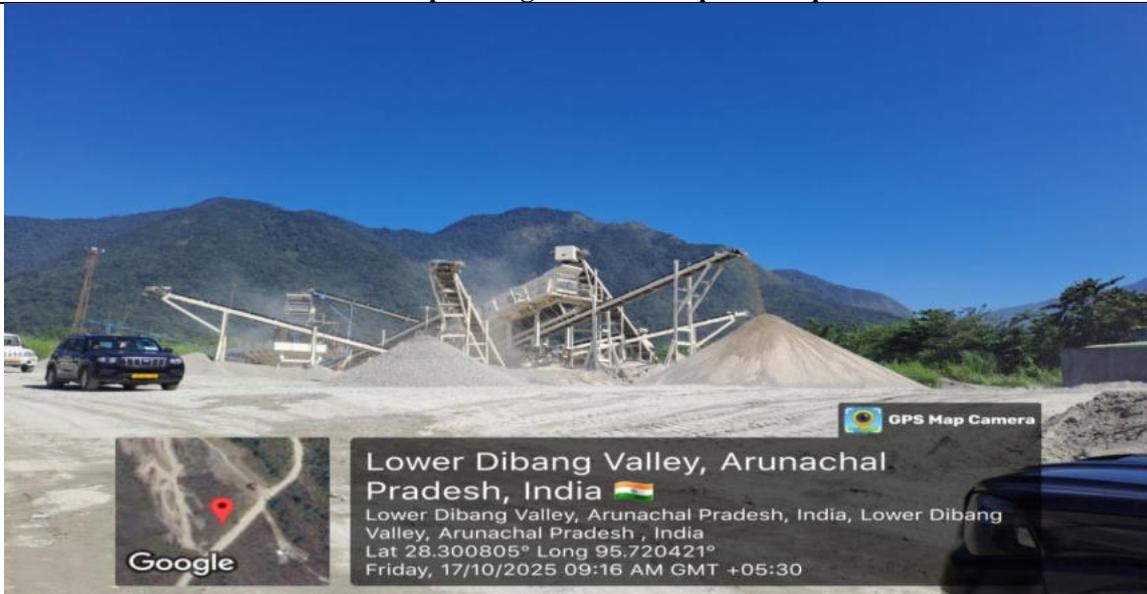
**Plate No. 60– Environment Monitoring Display System at site**



**Plate No. 61 – Environment Monitoring Display System at site**



**Plate No. 62 – Stone crusher operating without adequate air pollution control measures**



**Plate No. 63 – Stone crusher operating without adequate air pollution control measures**



**Plate No. 64 – Stone crusher operating without adequate air pollution control measures**



**Plate No. 65 – Batching plant established without obtaining prior Consent to establish from APSPCB.**



**Plate No. 66 – Batching plant established without obtaining prior Consent to establish from APSPCB.**

### GLIMPSES OF SITE INSPECTION













No.APSPCB/2/2025/ 1250

Dated : 23/10/2025

To,

Sri Kumar Pritam  
M/s L& T Construction Limited  
Dambuk, Dambuk circle  
Lower Dibang Valley district, A.P.

**Sub: Directions under Section 31A of Air (Prevention and control of Pollution) Act, 1981.**

**WHEREAS**, inspection of your Stone crushing unit was conducted by team of Fact Finding Committee on 17/10/2025 vide office order No.APSPCB/2/2025/1983-87 dated 09/10/2025.

**WHEREAS**, the inspection team made the following observations:

1. Display board is not installed at the entrance of the unit.
2. Temporary wind breaking wall is provided along the periphery of unit which was observed damaged.
3. Plantation not done around the periphery of the unit.
4. Provision is not made for covering the raw material in unloading area into hopper.
5. Primary Crushing/ Jaw Crusher area is not completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. Secondary crushing, screening, tertiary crushing and conveyor belts are not enclosed.
6. Provision is not made for covering of stockpiles of aggregates of 5 mm size or less to ensure that same is not carried away (or whipped out) by wind.
7. Vehicles carrying any kind of material during transportation of raw materials/finished products are not covered.
8. Regular wetting of roads within the unit premises should be done to suppress dust within the premises to control dust emission re-suspension.

**WHEREAS**, it is observed that due to operation of the unit without pollution control measures/devices, there is a risk of deterioration of air quality in the area and associated health hazards.

**NOW THEREFORE**, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following direction is issued for compliance within 21 (twenty one days) from the receipt of this letter. After the compliance within the stipulated timeframe, the applicant must submit the compliance report along with the photographic evidences for further necessary action. Copy of Environmental Guideline for Stone Crushing Units is enclosed as Annexure – A.

  
(Koj Rinya, IFS)  
Member Secretary

**Member Secretary**  
**State Pollution Control Board**  
**Naharlagun, A.P.**

No.APSPCB/2/2025/ 1251

Dated : 23/10/2025

To,

Shri Alok Kumar Singh, HOP, General Manager  
M/s Dibang Power (Lot-4) Consortium,  
PO- Roing, Mayu-I,  
Lower Dibang Valley district, Arunachal Pradesh.

**Sub: Directions under Section 31A of Air (Prevention and control of Pollution) Act, 1981.**

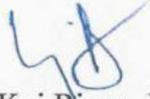
**WHEREAS**, inspection of your Stone crushing unit was conducted by team of Fact Finding Committee on 17/10/2025 vide office order No.APSPCB/2/2025/1983-87 dated 09/10/2025.

**WHEREAS**, the inspection team made the following observations:

1. Display board is not installed at the entrance of the unit.
2. Wind breaking wall is not provided along the periphery of unit.
3. Plantation not done around the periphery of the unit.
4. Provision is not made for covering the raw material in unloading area into hopper.
5. Primary Crushing/ Jaw Crusher area is not completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. Secondary crushing, screening, tertiary crushing and conveyor belts are not enclosed.
6. Provision is not made for covering of stockpiles of aggregates of 5 mm size or less to ensure that same is not carried away (or whipped out) by wind.
7. Vehicles carrying any kind of material during transportation of raw materials/finished products are not covered.
8. Regular wetting of roads within the unit premises should be done to suppress dust within the premises to control dust emission re-suspension.

**WHEREAS**, it is observed that due to operation of the unit without pollution control measures/devices, there is a risk of deterioration of air quality in the area and associated health hazards.

**NOW THEREFORE**, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following direction is issued for compliance within 21 (twenty one days) from the receipt of this letter. After the compliance within the stipulated timeframe, the applicant must submit the compliance report along with the photographic evidences for further necessary action. Copy of Environmental Guideline for Stone Crushing Units is enclosed as Annexure – A.

  
(Koj Rinya, IFS)  
Member Secretary

**Member Secretary**  
**State Pollution Control Board**  
**Naharlagun, A.P.**

No.APSPCB/2/2025/ 1249

Dated : 23/10/2025

Sub:- Violation of section 25 of the Water (Prevention & Control of Pollution) Act 1974 amended from time to time and section 21 of the Air (Prevention & Control of Pollution) Act 1981 as amended from time tot time.

WHEREAS, you have established a Ready Mix Concrete Plant in the name of M/s Drengo Constructions which is categorised under Green category as per Schedule-VIII of the Arunachal Pradesh Water (Prevention & Control of Pollution) (Amendment) Rules, 2020.

AND WHEREAS, it is mandatory as per provision u/s 25 of the Water (Prevention & Control of Pollution) Act 1974, u/s 21 of the Air (Prevention & Control of Pollution) Act 1981 and 28(1) of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules, 2000 that no person without the previous consent of the board shall establish not take any steps to establish any industry, operation or process or any treatment and disposal system and extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

AND WHEREAS, you have established the RMC Plant without obtaining prior consent under relevant acts and rules from Arunachal Pradesh State Pollution Control Board.

NOW THEREFORE, by way of this notice, you are hereby given 15 (fifteen) days time from the date of issue of this notice to apply for consent, failing which necessary action will be initiated against your company/unit for imposition of Environmental Composition.

To,

M/s Drengo Constructions  
Dambuk, Lower Dibang Valley district  
Arunachal Pradesh.

  
(Koj Rinya, IFS)

Member Secretary

**Member Secretary**  
**State Pollution Control Board**  
**Naharlagun, A.P.**

No.APSPCB/2/2025/ 1248

Dated : 23/10/2025

Sub:- Violation of section 25 of the Water (Prevention & Control of Pollution) Act 1974 amended from time to time and section 21 of the Air (Prevention & Control of Pollution) Act 1981 as amended from time to time.

Whereas, you have established a Ready Mix Concrete Plant in the name of M/s Dibang Power (Lot-4) Consortium, at Iluli Downstream Area, Punjabi camp, Munli village, Dambuk circle, Lower Dibang Valley district, Arunachal Pradesh which is categorised under Green category as per Schedule-VIII of the Arunachal Pradesh Water (Prevention & Control of Pollution) (Amendment) Rules, 2020.

And whereas, it is mandatory as per provision u/s 25 of the Water (Prevention & Control of Pollution) Act 1974, u/s 21 of the Air (Prevention & Control of Pollution) Act 1981 and 28(1) of the Arunachal Pradesh Water (Prevention & Control of Pollution) Rules, 2000 that no person without the previous consent of the board shall establish not take any steps to establish any industry, operation or process or any treatment and disposal system and extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

And whereas, you have established the RMC Plant without obtaining prior consent under relevant acts and rules from Arunachal Pradesh State Pollution Control Board.

Now therefore, by way of this notice, you are hereby given 15 (fifteen) days time from the date of issue of this notice to apply for consent, failing which necessary action will be initiated against your company/unit for imposition of Environmental Composition.

To,

Shri Alok Kumar Singh, HOP, General Manager  
M/s Dibang Power (Lot-4) Consortium,  
PO- Roing, Mayu-I,  
Lower Dibang Valley district, Arunachal Pradesh.



(Koj Rinya, IFS)

Member Secretary

**Member Secretary**

**State Pollution Control Board**

**Naharlagun, A.P.**